

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section...

The Meeting No.16/AM-20 dated 16.01.2020 (Part-III) actually held on 12.06.2020 for the licensing year 2019-20 to consider the cases under para 4.7 and para 4.04(a) FTP 2015-20, Duty Exemption Schemes (Chapter-4) through Video Conferencing under the Chairmanship of Shri Hardeep Singh, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPIIT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 16/AM-20 dated 16.01.2019 Part-II, actually held on 14.04.2020 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.16/AM-20(Part-III) dated 16.01.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 16/84-ALC3/2019 Part-III **MEETING DATE** : 16.01.2020

101	Case No.: 17/12/84-ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00290/AM20/	RLA File :32/24/040/00057/AM20/	Lic.No/Date: 3210079153 14.10.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and noted that firm was asked 21.01.2020 to furnish the following information : 1. Weight of export product in kgs 2. Weight of each inputs in kgs 3. Content of each input in kgs in export product 4. Complete two sets of application along with copy of Adv. Authorisation for fixation of adhoc norms. Firm's reply received, committee decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020			

102	Case No.: 18/12/84-ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00291/AM20/	RLA File :32/24/040/00055/AM20/	Lic.No/Date: 3210079154 14.10.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and noted that firm was asked 21.01.2020 to furnish the following information : 5. Weight of export product in kgs 6. Weight of each inputs in kgs 7. Content of each input in kgs in export product 8. Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc			

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Firm's reply received, committee decided to defer the case for examination.
The case stands deferred for re-listing on 16.07.2020

103	Case No.:19/12/84-ALC3/2019	Party Name:MIRA EXIM LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00292/AM20/	RLA File :05/24/040/00384/AM20/	Lic.No/Date:0510412114 15.10.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

104	Case No.:20/12/84-ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00293/AM20/	RLA File :05/24/040/00385/AM20/	Lic.No/Date:0510412115 15.10.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020.			

105	Case No.:21/12/84-ALC3/2019	Party Name: IMPEL EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00294/AM20/	RLA File :07/24/040/00143/AM20/	Lic.No/Date:0710115566 15.10.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020.			

106	Case No.:26/12/84-ALC3/2019	Party Name:OM LEATHER ARTDECO (P) LTD.,	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00299/AM20/	RLA File :02/24/040/00102/AM20/	Lic.No/Date:0210209485 17.10.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information: 1. Complete details of import item no- 3,5,6,7,8,14,15,17,18,19,20,24 with specifications. 2. Net import content of imported item in the export product indicating wastage separately. 3. Complete calculation for requirement of all the raw material for manufacturing of export product. The case stands deferred for re-listing on 16.07.2020.			

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107	Case No.: 27/12/84-ALC3/2019	Party Name: CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00300/AM20/	RLA File :03/94/040/00437/AM20/	Lic.No/Date: 0310832301 17.10.2019	Defer Date: 16.07.2020
	Decision: Committee considered the case as per agenda and noted that firm was asked on 21.01.2020 to submit the following information: <ol style="list-style-type: none"> 1. Weight of input in kgs. 2. Weight of export product in kgs 3. Description image and category of liner 4. Complete two sets of application. Firm's reply received, committee decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.			

108	Case No.: 29/12/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00302/AM20/	RLA File :05/24/040/00402/AM20/	Lic.No/Date: 0510412183 18.10.2019	Defer Date: 16.07.2020
	Decision: Committee considered the case as per agenda and noted that firm was asked on 21.01.2020 to explain the reasons for the following: <ol style="list-style-type: none"> 1. For export item 3: Bottom portion upper front and upper back portion are mentioned in export product but claimed fabric input only for two. 2. Similarly for export product 4: Export product contains 3 inputs but claimed only two. 3. Complete two sets of application along with copy of Advance Authorisation. Reply is not received so far so committee decided to send a reminder to the firm. The case stands deferred for re-listing on 16.07.2020.			

109	Case No.: 31/12/84-ALC3/2019	Party Name: MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00304/AM20/	RLA File :07/24/040/00155/AM20/	Lic.No/Date: 0710115584 21.10.2019	Defer Date: 16.07.2020
	Decision : Committee considered the case as per agenda and noted that firm was asked on 21.01.2020 to furnish the following information : <ol style="list-style-type: none"> 1. Manufacturing process and stage wise wastage. 2. Nature & image of the product. 3. Content of input in kgs in each export product. 4. Function of inputs 3 to 5 in making the export product. 5. Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc norms. Reply is not received so far so committee decided to send a reminder to the firm. The case stands deferred for re-listing on 16.07.2020.			

111	Case No.: 34/12/84-ALC3/2019	Party Name: QUALIANCE INTERNATIONAL	Meet No/Date: 16/84-ALC3/2019	Status: Deffered and Re-indexed
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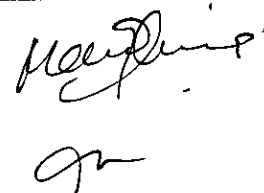
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	PVT.LTD.	16.01.2020	
HQ File :01/84/050/00307/AM20/	RLA File :03/95/040/00718/AM20/	Lic.No/Date:0310832349 22.10.2019	Defer Date:16.07.2020
Decision : Committee considered the case as per agenda and noted that firm was asked on dated 21.01.2020 to submit the CAD, Image, Manufacturing Chart and Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc norms. Firm's reply received, committee decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.			

	Case No.:35/12/84-ALC3/2019	Party Name: HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00308/AM20/	RLA File :05/23/040/00291/AM20/	Lic.No/Date:0510412221 22.10.2019	
112	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms as per comments received from DCMSME, vide e-mail dated 10.06.2020 for the above advance authorization as under:			
	Export item	Export Qty	Import item	Qty recommended
	HPT Flex - HPT W (60) - Flex (92) (TTY 196-M92 Ne 7/1) - Yarn	15000 Kgs.	HPPE - UHMWPE/ HDPE Yarn 400D (Other than Nylon)	8568.00 Kgs.
			0.06 mm SS Wire	3583.00 Kgs.
			Polyester Yarn	3030.00 Kgs.
	RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:36/12/84-ALC3/2019	Party Name: G.R.CORPORATION	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status: Approved
	HQ File :01/84/050/00309/AM20/	RLA File :06/24/040/00054/AM20/	Lic.No/Date:0610039318 22.10.2019	
113	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:37/12/84-ALC3/2019	Party Name: ESS ENN EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00310/AM20/	RLA File :32/24/040/00065/AM20/	Lic.No/Date:3210079177 22.10.2019	Defer Date:16.07.2020
114	Decision : Committee considered the case as per agenda and noted that firm was asked to furnish the CAD, Image and Measurement Chart and complete two sets of application along with copy of Adv. Authorisation for fixation of adhoc norms. Reply is not received so far so committee decided to send a reminder to the firm.			



The case stands deferred for re-listing on 16.07.2020.

115	Case No.: 3/13/84- ALC3/2019	Party Name: RAINBOW FABPACK LLP	Meet No/Date: 16/84- ALC3/2019 16.01.2020	Status: Approved
	HQ File :01/84/050/00313/AM20/	RLA File :24/24/040/00034/AM20/	Lic.No/Date:2410042898 22.10.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

116	Case No.: 4/13/84- ALC3/2019	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date: 16/84- ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00314/AM20/	RLA File :24/24/040/00030/AM20/	Lic.No/Date:2410042899 22.10.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020				

117	Case No.: 1/13/84- ALC3/2019	Party Name: ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date: 16/84- ALC3/2019 16.01.2020	Status: Approved
	HQ File :01/84/050/00311/AM20/	RLA File :32/24/040/00062/AM20/	Lic.No/Date:3210079180 23.10.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

118	Case No.: 2/13/84- ALC3/2019	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date: 16/84- ALC3/2019 16.01.2020	Status: Approved
	HQ File :01/84/050/00312/AM20/	RLA File :05/24/040/00419/AM20/	Lic.No/Date:0510412228 23.10.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

119	Case No.: 5/13/84- ALC3/2019	Party Name: SHAKTI POLYWEAVE PVT LTD	Meet No/Date: 16/84- ALC3/2019 16.01.2020	Status: Approved
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HQ File :01/84/050/00315/AM20/	RLA File :08/24/040/00233/AM20/	Lic.No/Date:0810146405 23.10.2019	
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Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/13/84- ALC3/2019	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
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HQ File :01/84/050/00316/AM20/	RLA File :05/23/040/00293/AM20/	Lic.No/Date:0510412269 25.10.2019	
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Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms as per comments received from DCMSME, vide e-mail dated 10.06.2020 for the above advance authorization as under:

120

Export item	Export Qty	Import item	Qty recommended
HPT Flex W30-44 - Yarn	5000 Kgs.	HPPE UHMWPE/HDPE Yarn 200D (Other than Nylon)	3060.00 Kgs.
		0.03 mm SS Wire	754.00 Kgs.
		Polyester Yarn	1263.00 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:1/16/85- ALC3/2019	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
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HQ File :01/85/050/00104/AM20/	RLA File :05/24/040/00437/AM20/	Lic.No/Date:0510412317 01.11.2019	Defer Date:16.07.2020
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Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments.
The case stands deferred for re-listing on 16.07.2020.

Case No.:1/16/84- ALC3/2019	Party Name:REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
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122

HQ File :01/84/050/00398/AM20/	RLA File :05/24/040/00540/AM20/	Lic.No/Date:0510412829 10.12.2019	Defer Date:16.07.2020
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Decision: Committee considered the case as per agenda and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the hard copy of the application for fixation of norms.
The case stands deferred for re-listing on 16.07.2020

Case No.:2/16/84-	Party Name:RADNIK	Meet No/Date:16/84-	Status:Deffered
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	ALC3/2019	EXPORTS	ALC3/2019 16.01.2020	and Re-indexed
	HQ File :01/84/050/00399/AM20/	RLA File :05/24/040/00550/AM20/	Lic.No/Date:0510412830 10.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.			

	Case No.:3/16/84- ALC3/2019	Party Name:A-ONE FOOTWEARS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00400/AM20/	RLA File :05/23/040/00349/AM20/	Lic.No/Date:0510412832 10.12.2019	Defer Date: 16.07.2020
124	Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information: 1. To give complete calculation for requirement of import item for making each type of export product. 2. To give design/drawing of upper i.e. weaving sleeves column knitting 5 centimeter/ 4 centimeter. The case stands deferred for re-listing on 16.07.2020.			

	Case No.:4/16/84- ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00401/AM20/	RLA File :05/24/040/00535/AM20/	Lic.No/Date:0510412837 10.12.2019	
125	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:6/16/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00403/AM20/	RLA File :32/24/040/00091/AM20/	Lic.No/Date:3210079284 11.12.2019	Defer Date:16.07.2020
126	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the description of export product does not appear in order. Committee decided to ask the firm to clarify the following information: 1. How a knitted fabric can be manufactured out of 95% viscose micro modal fabric. 2. Weight of export product is higher than input. The case stands deferred for re-listing on 16.07.2020.			

127	Case No.:7/16/84- ALC3/2019	Party Name: SUPERHOUSE LTD.,	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
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HQ File :01/84/050/00404/AM20/	RLA File :06/24/040/00071/AM20/	Lic.No/Date:0610039364 11.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:8/16/84-ALC3/2019	Party Name:JCT LTD.	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
HQ File :01/84/050/00405/AM20/	RLA File :30/24/040/00097/AM20/	Lic.No/Date:3010104946 11.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:9/16/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00406/AM20/	RLA File :32/24/040/00093/AM20/	Lic.No/Date:3210079285 11.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the description of export product does not appear in order. Committee decided to ask the firm to clarify the following information: <ol style="list-style-type: none"> 1. How a knitted fabric can be manufactured out of 95% viscose micro modal fabric. 2. Weight of export product is higher than input. The case stands deferred for re-listing on 16.07.2020.			

Case No.:10/16/84-ALC3/2019	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00407/AM20/	RLA File :03/95/040/00899/AM20/	Lic.No/Date:0310833369 12.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

Case No.:11/16/84-ALC3/2019	Party Name:NANDAN DENIM LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00408/AM20/	RLA File :08/24/040/00283/AM20/	Lic.No/Date:0810146747 12.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard			




copy of the application for fixation of norms.
The case stands deferred for re-listing on 16.07.2020

132	Case No.:12/16/84-ALC3/2019	Party Name: PEE EMPRO EXPORTS P LTD	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00409/AM20/	RLA File :05/24/040/00561/AM20/	Lic.No/Date:0510412890 13.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

133	Case No.:13/16/84-ALC3/2019	Party Name: RADNIK EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00410/AM20/	RLA File :05/24/040/00560/AM20/	Lic.No/Date:0510412892 13.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments. The case stands deferred for re-listing on 16.07.2020.				

134

Case No.:14/16/84-ALC3/2019	Party Name: WILLIAM GOODACRE & SONS INDIA PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved		
HQ File :01/84/050/00411/AM20/	RLA File :10/24/040/00070/AM20/	Lic.No/Date:1010060347 13.12.2019			
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:					
S. No	Export item	Qty	S. No	Import item	Qty Recommended
1.	Rubber Backed Nylon Non Woven Door Mats	95238 Sq. Mtr	1.	Relevant Nylon Non Woven Floor Covering	98095 Sq. Mtr
RA concerned may take necessary action subject to compliance of other usual conditions.					

135	Case No.:15/16/84-ALC3/2019	Party Name: AUTOLIV INDIA PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00412/AM20/	RLA File :07/24/040/00214/AM20/	Lic.No/Date:0710115853 13.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information:				
<ol style="list-style-type: none"> Weight of export product in kg terms , indicating manufacturing process using ram material Complete calculation for requirement raw material for manufacturing of export product. 				

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3. Function of each coating chemical in the export product.
The case stands deferred for re-listing on 16.07.2020.

136	Case No.: 17/16/84-ALC3/2019	Party Name: SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED,	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00414/AM20/	RLA File :32/24/040/00094/AM20/	Lic.No/Date: 3210079289 13.12.2019	Defer Date:16.07.2020
	Decision : Committee considered the case as per agenda along with other relevant papers and made following observations: 1. Weight of export product 59260 Kgs and content of cotton yarn also same. Thus how the weight of modal/micromodal/Tencel will be accounted in the export product. 2. Manufacturing process , stage wise wastage of inputs claimed in percentage term, with justification The applicant may submit their reply for consideration. The case stands deferred for re-listing on 16.07.2020.			

137	Case No.: 16/16/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Approved
	HQ File :01/84/050/00413/AM20/	RLA File :05/24/040/00557/AM20/	Lic.No/Date: 0510412912 16.12.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ratify the norms of above advance authorization as under:			

S. No	Export item	Qty	S. No	Import Item	Qty Recommended
1.	BRAIDED LEATHER BELT MADE OF BONDED LEATHER- 32 MM WEAVE/LACE BELT FINISH SIZE 40-56 INCH	48568 Numbers	1.	BONDED LEATHER STRAP SIZE 48-64 INCH	49539.00 Numbers (As Applied)
			2.	METAL BUCKLE	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

138	Case No.: 18/16/84-ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00415/AM20/	RLA File :05/24/040/00563/AM20/	Lic.No/Date: 0510412916 16.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

139	Case No.: 19/16/84-ALC3/2019	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date: 16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
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HQ File :01/84/050/00416/AM20/	RLA File :05/24/040/00570/AM20/	Lic.No/Date:0510412941 17.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments. The case stands deferred for re-listing on 16.07.2020.			

Case No.:20/16/84-ALC3/2019	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00417/AM20/	RLA File :32/24/040/00085/AM20/	Lic.No/Date:3210079295 17.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

Case No.:21/16/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00418/AM20/	RLA File :07/24/040/00218/AM20/	Lic.No/Date:0710115870 17.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case, pertains to DPIIT and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.			

Case No.:22/16/84-ALC3/2019	Party Name: CAMPARI EXPORTS PVT.LTD.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00419/AM20/	RLA File :05/23/040/00360/AM20/	Lic.No/Date:0510412942 17.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

Case No.:23/16/84-ALC3/2019	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00420/AM20/	RLA File :34/24/040/00282/AM20/	Lic.No/Date:3410045714 17.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. Manufacturing process indicating stage wise wastage of each raw material in manufacturing process. 2. Net weight of import of item (i.e. import content) in the export item and to indicate weight of 			

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- export and import item in kg terms.
3. Drawing/design/layout of the export item with efficiency chart of raw material.
 4. Complete calculation of requirement of each raw material in manufacturing of export product, giving detailed specification of each raw material like GSM/width or area in Sq. Mtr etc duly certified by chartered engineer.

The case stands deferred for re-listing on 16.07.2020

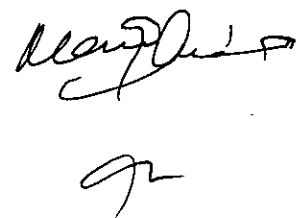
144	Case No.:24/16/84-ALC3/2019	Party Name:SAHU EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00421/AM20/	RLA File :05/24/040/00577/AM20/	Lic.No/Date:0510412953 18.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments. The case stands deferred for re-listing on 16.07.2020.			

145	Case No.:25/16/84-ALC3/2019	Party Name: KOTTEX INDUSTRIES PVT LTD	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00422/AM20/	RLA File :52/24/040/00050/AM20/	Lic.No/Date:5210043270 18.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

146	Case No.:26/16/84-ALC3/2019	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00423/AM20/	RLA File :03/95/040/00920/AM20/	Lic.No/Date:0310833527 18.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

147	Case No.:27/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00424/AM20/	RLA File :05/24/040/00579/AM20/	Lic.No/Date:0510412959 19.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments. The case stands deferred for re-listing on 16.07.2020.			

148	Case No.:28/16/84-	Party Name:RADNIK	Meet No/Date:16/84-	Status:Approved
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ALC3/2019	EXPORTS	ALC3/2019 16.01.2020	
HQ File :01/84/050/00425/AM20/	RLA File :05/24/040/00580/AM20/	Lic.No/Date:0510412960 19.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:29/16/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
149 HQ File :01/84/050/00426/AM20/	RLA File :05/24/040/00578/AM20/	Lic.No/Date:0510412961 19.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:30/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
150 HQ File :01/84/050/00427/AM20/	RLA File :05/24/040/00582/AM20/	Lic.No/Date:0510412976 19.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments. The case stands deferred for re-listing on 16.07.2020.			

Case No.:31/16/84-ALC3/2019	Party Name:VERTERRA VENTURES	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
151 HQ File :01/84/050/00428/AM20/	RLA File :31/83/040/00116/AM20/	Lic.No/Date:3110067634 20.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

Case No.:32/16/84-ALC3/2019	Party Name: PEE EMPRO EXPORTS P LTD	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
152 HQ File :01/84/050/00429/AM20/	RLA File :05/24/040/00586/AM20/	Lic.No/Date:0510413000 20.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went			

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through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

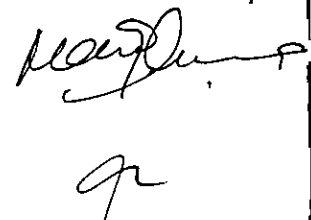
153	Case No.:33/16/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00430/AM20/	RLA File :05/24/040/00585/AM20/	Lic.No/Date:0510413001 20.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DPIIT for their expedite comments. The case stands deferred for re-listing on 16.07.2020.				

154	Case No.:34/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00431/AM20/	RLA File :05/24/040/00587/AM20/	Lic.No/Date:0510413004 20.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

155	Case No.:35/16/84-ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00432/AM20/	RLA File :05/24/040/00575/AM20/	Lic.No/Date:0510413006 20.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

156	Case No.:36/16/84-ALC3/2019	Party Name:LEX INDUSTRIES	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00433/AM20/	RLA File :06/24/040/00073/AM20/	Lic.No/Date:0610039373 23.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

157	Case No.:37/16/84-	Party Name:WEAR WELL	Meet No/Date:16/84-	Status:Approved
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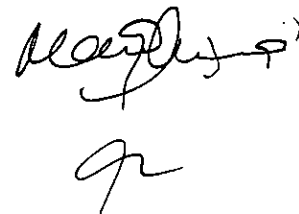
ALC3/2019	INDIA PRIVATE LIMITED.	ALC3/2019 16.01.2020	
HQ File :01/84/050/00434/AM20/	RLA File :05/24/040/00592/AM20/	Lic.No/Date:0510413039 23.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:38/16/84-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
HQ File :01/84/050/00435/AM20/	RLA File :05/24/040/00593/AM20/	Lic.No/Date:0510413057 24.12.2019	
158	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:39/16/84-ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00436/AM20/	RLA File :05/24/040/00600/AM20/	Lic.No/Date:0510413095 26.12.2019	Defer Date:16.07.2020
159	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020		

Case No.:40/16/84-ALC3/2019	Party Name:INDIAN EMPORIUM	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00437/AM20/	RLA File :10/24/040/00083/AM20/	Lic.No/Date:1010060354 27.12.2019	Defer Date:16.07.2020
160	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020		

Case No.:41/16/84-ALC3/2019	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00438/AM20/	RLA File :05/24/040/00603/AM20/	Lic.No/Date:0510413114 27.12.2019	Defer Date:16.07.2020
161	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard		



copy of the application for fixation of norms.
The case stands deferred for re-listing on 16.07.2020

162	Case No.:42/16/84-ALC3/2019	Party Name:MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00439/AM20/	RLA File :03/95/040/00879/AM20/	Lic.No/Date:0310833758 30.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

163	Case No.:43/16/84-ALC3/2019	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00440/AM20/	RLA File :03/94/040/00779/AM20/	Lic.No/Date:0310833784 30.12.2019	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments. The case stands deferred for re-listing on 16.07.2020.				

164	Case No.:44/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00441/AM20/	RLA File :05/24/040/00612/AM20/	Lic.No/Date:0510413167 01.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.				

165	Case No.:45/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00442/AM20/	RLA File :05/24/040/00613/AM20/	Lic.No/Date:0510413169 01.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.				

166	Case No.:46/16/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
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HQ File :01/84/050/00443/AM20/	RLA File :05/24/040/00610/AM20/	Lic.No/Date:0510413170 01.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.			

Case No.:47/16/84-ALC3/2019	Party Name:S.B. INTERNATIONAL	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00444/AM20/	RLA File :06/24/040/00080/AM20/	Lic.No/Date:0610039384 02.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that case pertains to DPIIT. Committee decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.			

Case No.:48/16/84-ALC3/2019	Party Name: GAURAV INTERNATIONAL	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
HQ File :01/84/050/00445/AM20/	RLA File :05/23/040/00387/AM20/	Lic.No/Date:0510413182 02.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020			

Case No.:49/16/84-ALC3/2019	Party Name:GOVARDHAN OVERSEAS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File :01/84/050/00446/AM20/	RLA File :07/24/040/00201/AM20/	Lic.No/Date:0710115975 03.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:50/16/84-ALC3/2019	Party Name:THE RUG REPUBLIC	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File :01/84/050/00447/AM20/	RLA File :05/24/040/00621/AM20/	Lic.No/Date:0510413201 03.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.			

RA concerned may take necessary action subject to compliance of other usual conditions.

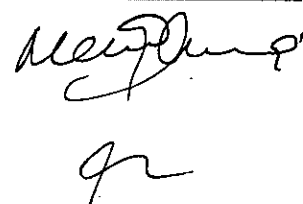
171	Case No.:51/16/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00448/AM20/	RLA File :05/24/040/00622/AM20/	Lic.No/Date:0510413202 03.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

172	Case No.:52/16/84-ALC3/2019	Party Name:ROYALE SPORTSWEAR	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
	HQ File :01/84/050/00449/AM20/	RLA File :05/24/040/00625/AM20/	Lic.No/Date:0510413217 06.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020				

173	Case No.:53/16/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00450/AM20/	RLA File :05/24/040/00626/AM20/	Lic.No/Date:0510413221 07.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020				

174	Case No.:54/16/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00451/AM20/	RLA File :05/24/040/00624/AM20/	Lic.No/Date:0510413222 07.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DPIIT for their expedite comments. The case stands deferred for re-listing on 16.07.2020.				

175	Case No.:55/16/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
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HQ File :01/84/050/00452/AM20/	RLA File :07/24/040/00228/AM20/	Lic.No/Date:071011 5996 07.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case, pertains to DPIIT and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020			

176	Case No.:56/16/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00453/AM20/	RLA File :05/24/040/00632/AM20/	Lic.No/Date:0510413232 07.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.				

177	Case No.:57/16/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00454/AM20/	RLA File :05/24/040/00630/AM20/	Lic.No/Date:0510413234 07.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.				

178	Case No.:58/16/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00455/AM20/	RLA File :05/24/040/00631/AM20/	Lic.No/Date:0510413235 07.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.				

179	Case No.:59/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00456/AM20/	RLA File :05/24/040/00634/AM20/	Lic.No/Date:0510413255 08.01.2020	Defer Date:16.07.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided ask the firm to submit the CAD and image of the export product. The case stands deferred for re-listing on 16.07.2020.				

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180	Case No.:60/16/84-ALC3/2019	Party Name: SAMSONITE SOUTH ASIA PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00457/AM20/	RLA File :03/95/040/00989/AM20/	Lic.No/Date:0310834002 08.01.2020	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that case pertains to DPIIT. Committee decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.			

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